284 Written Answers to [RA.]

[RAJYA SABHA]

Unstarred Questions

Order" are State Subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime including crime against citizens lies with the State/UT Administrations. However, the Union Government attaches highest priority to matters of security of its citizens and through various schemes and advisories augments the efforts of States/UTs.

The Ministry of Home Affairs has also issued two detailed advisories dated 27.3.2008 and 30.8.2013, to all the State Government/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drives etc.

The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 which, *inter-alia*, makes maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of neglect by children/relatives; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens.

Self-Employed Programme in Tamil Nadu

2938.DR. R. LAKSHMANAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has allocated funds to the State of Tamil Nadu under the Self-Employment Programme; and

(b) if so, details of the fund allotted during the last five years: and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Yes, Sir. The Government has been allocating funds through its four Corporations *i.e.* National Scheduled Castes Finance Development Corporation; National Safai karmacharis Finance Development Corporation and National Backward Classes Finance Development Corporation, to provide financial assistance at concessional rate of interest to the members of Scheduled Castes and Other Backward Classes for income generating activities under the Self-Employment Programme through the State Chennelizing Agencies in the State of Tamil Nadu namely Tamil Nadu Adi-Dravidar Housing and Development Corporation and the Tamil Nadu Backward Classes Economic Development Corporation Ltd. Financial assistance for employment oriented activities is also provided to Persons with Disabilities through the National Handicapped and Finance and Development Corporation.

(b) The quantum of funds allocated during the last five years is given in the Statement (*See* below).

Statement

Details of funds allocated to State of Tamil Nadu during the last 5 (Five) years.

				(Rupees in crore)	
Corporation/Scheme	2009-10	2010-11	2011-12	2012-13	2013-14
National Scheduled Caste	10.62	10.97	11.89	14.01	17.05
Finance and Developement					
Corporation					
National Safai Karamcharis	5.84	5.73	2.45	7.25	6.54
Finance and Development					
Corporation					
National Backward Class	30.15	35.00	40.00	50.00	55.00
Finance and Development					
Corporation					
National Handicapped	0.00	5.62	4.54	8.79	15.43
Finance and Development					
Corporation					
Special Central Assistance	46.05	67.87	84.05	131.16	147.58
to Scheduled Castes Sub-Plan					

Kunbi caste in OBC

†2939. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Kunbi caste belonging to Other Backward Classes (OBC) in Maharashtra has been included in the Central List for OBCs;

(b) whether the Kunbi caste has not been included in the list for OBCs in the State of Delhi, if so, the details thereof; and

[†]Original notice of the question was received in Hindi.